

**COURT – I**  
**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA No. 379 of 2012 in**  
**DFR No.1715 of 2012**

**Dated : 19<sup>th</sup> November, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**West Central Railway ... Appellant(s)**  
**Versus**  
**Rajasthan Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s) : Ms. Mansi Gautam for**  
**Ms. Geetanjali Mohan**

**ORDER**

**IA No. 379 of 2012**  
*(Appl. for waiver of court fee)*

This is an Application for waiver of court fee in respect of two sets of court fee.

The tariff Order being challenged in this Appeal had been passed by the State Commission in three Applications, which have been filed by three Distribution Companies. Already one set of court fee has been paid. But the Registry insisted for other two sets of court fee. Hence, this Application.

In view of the fact that the tariff Order, which has been passed is common in all the three Applications filed before the State Commission by three Distribution Companies, the waiver Application is allowed.

The Registry is directed to number the Appeal and post for Admission on **20.11.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/vs**